IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR.

T.A. No. 1545/86

Date of Order: 25.6.93

RAJ KUMAR

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. Surendre Singh : Counsel for the applicant.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice L. Mehta, Vice-Chairman Hon'ble Mr. O.P. Sharma, Administrative Member PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

The learned counsel for the applicant has cited before us the case of M.M.R. Khan Vs. Union of India, reported in AIR 1990 SC 937. The respondents will determine all the questions within a period of 3 months and extend the benefits of the judgement of the Hon'ble Supreme Court given in the case of M.M.R. Khan to the applicant, if he is the employee of a recognised canteen and other similarly situated persons. In case, it is found that the applicant is not an employee of the recognised canteen, no relief can be granted.

The T.A. is disposed of accordingly, with no orders as to costs.

> (O.P. SHARMA) Administrative Member